

ITEM NO.1 Court 7 (Video Conferencing) SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8564/2015

THE STATE OF MADHYA PRADESH & ORS.

Appellant(s)

VERSUS

AMIT SHRIVAS

Respondent(s)

([FOR DIRECTIONS])

INTERLOCUTORY APPLICATION NO. 90817/2020

(Application seeking permission to place additional documents on record

WITH

INTERLOCUTORY APPLICATION NO. 90818/2020

(Application for exemption from filing official translation of Annexure R-2 & R-3

WITH

INTERLOCUTORY APPLICATION NO. 91222/2020

(Application to bring additional Documents on record

WITH

INTERLOCUTORY APPLICATION NO. 91223/2020

(Application for exemption from filing official translation of Annexure A-C

Date : 15-09-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Ms. Vanshaja Shukla, Adv.  
Mr. Arjun Garg, AOR

For Respondent(s) Mr. Ronak Karanpuria, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing official translation are allowed.

Applications for permission to file additional documents are allowed.

We take on record the different policies framed from

time to time. Learned counsel for the appellants submits that it is not possible to give compassionate employment to the respondent as it would be contrary to the policy and has the propensity of opening further flood gates. We take the statement on record.

(ASHA SUNDRIYAL)  
AR-CUM-PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR